

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
: SHRI SANJAY PURI – MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.03.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/13/9/AMR/2024		9 of IBC	M/s Global Trading and Shipping WLL Vs Rashtriya Ispat Nigam Limited (RINL)

ORDER

Withdrawal memo filed. Ms. Isha Sawant, Proxy counsel for the OC present. Proxy counsel for the OC submits the OC has e-filed a withdrawal memo, seeking to withdraw the Company Petition stating that the matter has been settled between the parties. Heard. In the light of the withdrawal memo and submissions of the Proxy Counsel for the OC, nothing survives for adjudication in this Company Petition. Hence, CP(IB)/13/9/AMR/2024 is dismissed as withdrawn.

**Sd/-
MEMBER (TECHNICAL)**

**Sd/-
MEMBER (JUDICIAL)**